GOVERNMENT OF INDIA TRIBAL AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:1604
ANSWERED ON:13.12.2013
DEVELOPMENT OF PTGS
Bhagat Shri Sudarshan;Majhi Shri Pradeep Kumar;Patel Shri Kishanbhai Vestabhai;Vishwanath Shri Adagur H

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the names and number of Particularly Vulnerable Tribal Groups (PTGs) in the country, State/UT wise;
- (b) whether population of some of the tribes, particularly Koraga and Jenu Kuruba of Karnataka is reducing gradually;
- (c) if so, the details thereof and the reasons therefor;
- (d) the schemes being implemented by the Government for their development along with the funds allocated/released and utilized in this regard during each of the last three years and the current year, State/UT-wise;
- (e) the status of their development, poverty, education, health, nutrition, starvation deaths etc., State/UT-wise; and
- (f) the further measures taken by the Government to ameliorate their pitiable condition and to give benefits of the scheme to them?

Answer

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SMT. RANEE NARAH)

- (a): A statement indicating the names of Particularly Vulnerable Tribal Groups (PTGs) State/UT wise is attached as Annexure-I
- (b) & (c): Between Census of 1991 and 2001, the population of Koraga PTG has slightly reduced and the population of Jenu Kuruba PTG has increased in the State of Karnataka.
- (d): Apart from the schemes being implemented by the Ministries/ Departments, the Ministry of Tribal Affairs is implementing a 100% Central Sector Scheme viz. "Development of Particularly Vulnerable Tribal Groups (PTGs)" for the overall development of Particularly Vulnerable Tribal Groups (PTGs). The scheme aims at the socio-economic development of PTGs in a holistic manner by adopting habitat development approach and intervening in all spheres of their social and economic life, so that the quality of life of PTGs is improved and a visible impact is made. The funds under this scheme are made available to the States/UTs having PTG population for those items/activities which are very crucial for the survival, protection and development of PTGs. The funds released to States/UTs/NGOs and utilized in this regard, during each of the last three years and the current year, State/UT-wise is attached as Annexure-II.
- (e): Ministry of Tribal Affairs has not conducted any survey to assess the status of development of PTGs.
- (f): As per the scheme of "Development of Particularly Vulnerable Tribal Groups (PTGs)", all the concerned States/UTs shall prepare a long term "Conservation-cum-Development (CCD) Plan" for the PTGs in their State, for an entire five year Plan period, on the basis of requirement assessed through Baseline Survey. Each State can focus on areas that they consider relevant to their PTGs and their socio-cultural environment. Activities under it may include housing, land distribution, land development, agricultural development, energy for lighting purposes, social security or any other innovative activity meant for the socio-economic development approach for the comprehensive socio-economic development of PTGs.

The rights including community tenures of habitat and habitation for PTGs have been secured under "Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006".